

**IN THE INCOME-TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI DINESH MOHAN SINHA, JUDICIAL MEMBER AND
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.1367/SRT/2024

**Assessment Year: (2011-12)
(Hybrid Hearing)**

Rahul Rameshbhai Thakor, 17, Sadak Faliya, Near Bus Stand, Kochwada - 396045	Vs.	ITO, Ward – 3, Valsad
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AFTPP1698H		
(Appellant)		(Respondent)

Appellant by	Shri Rajesh Upadhyay, AR
Respondent by	Shri Ajay Uke, Sr. DR
Date of Hearing	24/07/2025
Date of Pronouncement	04/08/2025

आदेश / ORDER

PER BIJAYANANDA PRUSETH, AM:

This appeal by the appellant emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 06.11.2024 by the learned Commissioner of Income-tax (Appeal)/Addl/JCIT(A) - 4, Mumbai [in short, 'CIT(A)'], for the Assessment Year (AY) 2011-12.

2. The learned Authorized Representative (Id. AR) of the assessee submitted that assessee has opted for the benefit of the Direct Tax Vivad Se Vishwas Scheme, 2024 (in short 'the VSVS'). A copy of Form No.4, bearing with Acknowledgement No.874965101180225, dated 18.02.2025, was submitted by the Id. AR with a request to withdraw the appeal. This fact was confronted with the learned Senior Departmental Representative (Id. Sr. DR) for the

revenue. The Id. Sr. DR for the revenue submitted that he has no objection, if the appeal of the assessee dismissed as withdrawn.

3. We have considered the application of assessee for withdrawal of appeal and considering the prayer of assessee, the appeal of the assessee is dismissed as withdrawn with liberty to the assessee as well as to the revenue that in case the application preferred by the assessee under DTVSV, 2024 does not get finally settled for any reason whatsoever, then both the parties are at liberty to prefer Miscellaneous Application before this Tribunal for restoration of the appeal or any further direction and in such event, the appeal shall get restored. The Assessing Officer is directed to pass the consequential order.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order is pronounced under provision of Rule 34 of ITAT Rules, 1963 on 04/08/2025.

Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER

Sd/-
(BIJAYANANDA PRUSETH)
ACCOUNTANT MEMBER

Surat

दिनांक/ Date: 04/08/2025

SAMANTA

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. CIT
5. DR/AR, ITAT, Surat
6. Guard File

// TRUE COPY //

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Surat